

**IN THE NATIONAL COMPANY LAW TRIBUNAL
"CHANDIGARH BENCH, CHANDIGARH"**

CP (IB) No. 95/Chd/HP/2018

Under Section 9 of IBC, 2016

In the matter of:

Fouress Engineering (India)Pvt.Ltd.
Mahalaxmi Chambers,
8th Floor, 22 Bhulabhai Desai Road,
Mumbai -400 026.

...Petitioner

Versus

NSL Tidong Power Generation Pvt.Ltd.
Hari Vishram, Lower Panthagatti,
Shimla, Himachal Pradesh -171009

...Respondent

Order delivered on : 17.09.2018

**Coram: Hon'ble Mr.Justice, R.P.Nagrath, Member (Judicial)
Hon'ble Mr.Pradeep R.Sethi, Member (Technical)**

For the Petitioner : Ms.Ruhi Kaushik, Advocate for Mr.Animesh
Sharma, Advocate

For the Respondent: Mr.Sudhanshu Makkar, Advocate

Per: R.P.Nagrath, Member (Judicial)

ORDER

Learned counsel for the respondent submits that the parties have settled the issue and payment has been received. Learned counsel for the petitioner seeks to withdraw the instant petition.

Dismissed as withdrawn without liberty to file fresh petition on the same cause of action.

Sd/-
(Pradeep R.Sethi)
Member (Technical)

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sept 17, 2018
subbu